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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No. 210/00539/2016

Dated this Wednesday, the 12th day of June, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
SHRI R.N.SINGH, MEMBER (JUDICIAL)

1. Mr. Umesh Suresh Chonkar,
aged about 24 years,
residing at Kumbhar Ali, Badlapur,
Booad pada road, Taluka Ambernath,
Dist. Thane, Maharashtra 421 504.
2. Mrs. Pushpa Laxman Kumaras,
aged about 31 years,
residing at Post Sea Bird Colony,
Mudaga, Taluka Karwar, Dist. Uttar Kannada,
Karnataka 581 324.
3. Mr. Ravi Satappa Harikantra,
aged about 25 years,
residing at Post Mudaga, Taluka Karwar,
Dist. Uttar Kannada, Karnataka 581 324.
4. Mr. Taranath Laxman Kumaras,
aged about 26 years,
residing at Post Sea Bird Colony,
Mudaga, Taluka Karwar, Karnataka 581 324.
5. Mr. Raghavendra Satappa Kodarkar,
aged about 26 years,
residing at Post Mudaga, Taluka Karwar,
Dist. Uttar Kannada, Karnataka 581 324.
6. Mr. Jagannath Datta Naik,
aged about 27 years,
residing at Todpur, Taluka Karwar,
District Uttar Kannada, Karnataka 581 324.
7. Mr. Ganesh Krishna Harakantra,
aged about 22 years,
residing at Holanagadde, Taluka Kumata,
Karnataka 581 351.
8. Mr. Chetan Nagappa Harikantra,

aged about 27 years,
residing at Post Mudaga, Taluka Karwar,
Uttar Kannada, Karnataka 581 324.

9. Mr. Bharath Yogayya Harikantra,
aged about 24 years,
Residing at Post Mudaga, Uttar Kannada,
Karnataka 581 324.

(None)

... *Applicants*

VERSUS

1. Union of India, The Secretary,
Integrated Headquarters (Navy),
Ministry of Defence, New Delhi 110 011.

2. The Chief of the Naval Staff,
The Integrated Headquarters (Navy),
Ministry of Defence, New Delhi 110 011.

3. The Admiral Superintendent,
Naval Dockyard,
Shahid Bhagat Singh Road,
Mumbai 400 023.

4. The Flag Officer Commanding in Chief,
Head Quarters, Western Naval Command,
Shahid Bhagat Singh Road,
Mumbai 400 001.

... *Respondents*

(By Advocate Ms. Ruju R. Thakker proxy counsel
for Shri A.M.Sethna)

O R D E R (ORAL)

Per: R.N. Singh, Member (Judicial)

None is present on behalf of the
applicant.

2. Ms. Ruju R. Thakker, learned proxy
counsel for Shri A.M.Sethna, learned counsel
for the respondents.

3. It was found that reply affidavit was
filed on behalf of the respondents way back

on 24.04.2018. However, since then no rejoinder has been filed by the applicants. Moreover, it is apparent from the previous orders that there is no representation on behalf of the applicant on 25.07.2018, 01.10.2018, 04.12.2018, 17.01.2019, 18.02.2019 and 26.03.2019. Even on 16.01.2017, 01.03.2017, 25.04.2017, 11.07.2017, 14.09.2017, 09.11.2017, 01.01.2018 and 07.03.2018 also there was no representation on behalf of the applicants.

4. It appears that the applicants have lost interest in pursuing the matter.

5. Accordingly, the OA is dismissed for default as well as for non-prosecution.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Singh)
Member (Administrative)

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